

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3

C.A.(CAA)/22(CH)2024
(1st Motion)

IN THE MATTER OF

**Kongsberg Automotive Technology
Center India Private Limited**

...

Applicant Companies

Under Section: 230-232, CA 2013

Order delivered on 10.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant : Mr. Shubham Gupta and Ms. Harshita Loomba,
Companies Advocates

ORDER

Heard the preliminary submissions made by the learned counsel for the applicant Companies. For perusing the paper-book in detail and for arguments of the learned counsel for the applicant Companies, matter now stands posted to 31.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**